

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.586/95

DATE OF ORDER : 22-07-1997.

Between :-

1. Damodara Venkata Krishna Rao
2. Damodara Lakshmi Narayana Rao

.. Applicants

And

1. The Chief General Manager,
Telecommunications,
A.P.Circle, Doorsanchara Bhavan,
Hyderabad-1.
2. The Director (Telegraph Traffic),
Telecommunications, Abids,
Hyderabad-1.
3. Sr. Superintendent, Telegraph Traffic,
Rajahmundry Division,
Veerabhadrapuram,
Rajahmundry East Godavari
District-533 104.
4. Superintendent-in-Charge,
Central Telegraph Office,
Rajahmundry, East Godavari Dist.533 101.

.. Respondents

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Counsel for the Applicants : Shri M.P.Chandra Mouli

Counsel for the Respondents : Shri Kota Bhaskar Rao, Addl.CGSC

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CORAM:

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A)).

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... 2.

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A)).

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Heard Shri Janardhan Rao for Shri M.P.Chandramouli, counsel for the applicant and Shri Kota Bhaskar Rao, standing counsel for the respondents.

2. The applicants were engaged on an intermittent basis on hourly wages. They claim that they were engaged for delivery of also telegrams, and produce some documents in support of their claims. Their grievance is that they are not being engaged continuously but only intermittently. They further allege that the work relating to delivery of telegrams is being entrusted to agents on contract basis in the name of non-existent persons where as actually the work is being performed by the applicants themselves. The applicants therefore pray that they should be engaged in their own names and without any break. The respondents explain that with the introduction of new and improved transmission techniques, the receipt of number of telegrams has registered a sharp decline and that there is far less need for engaging casual labour for the purpose of delivery of telegrams. It is also mentioned that contingent workers like the present applicants are usually engaged for such miscellaneous tasks as fetching of water, cleaning, sweeping and scavenging and, only on rare occassions, for delivery of telegrams. It is added that all works other than the delivery of telegrams are being entrusted to agents on contract basis.

3. Under the circumstances explained above we can merely direct the respondents to consider the possibility of engaging these applicants in any type of work, including the delivery of telegrams, in view of their past association and experience. This may be examined as per extant rules, and an effort be made to provide work to these applicants, to the extent/possible, on any type of job that may be available to contingent workers. No direction can be

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given to engage the applicants constantly when no work is available to be performed by them on continuous basis.

4. Thus the OA is disposed of. No order as to costs.

(H. RAJENDRA PRASAD)
Member (A)

Dated: 22nd July, 1997.
Dictated in Open Court.

avl/

Deputy Registrar (D.C.)

O.A.586/95

To

1. The Chief General Manager,
Telecommunications,
A.P.Circle, Doorsanchar Bhavan,
Hyderabad-1.
2. The Director(Telegraph Traffic),
Telecommunications, Abids, Hyderabad-1.
3. The Sr.Superintendent, Telegraph Traffic,
Rajahmundry Division, Veerabhadrapuram,
Rajahmundry East Godavari, Dist-104.
4. The Superintendent-in-Charge,
Central Telegraph Office,
Rajahmundry, E.G.Dist-101.
5. One copy to Mr.M.P.Chandramouli, Advocate, CAT.Hyd.
6. One copy to Mr.K.Bhaskar Rao, Addl.CGSC.CAT.Hyd.
7. One copy to HHRP.M.(A) CAT.Hyd.
8. One copy to DR.(A) CAT.Hyd.
9. One spare copy.

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TYPED BY

SEARCHED . . . BY

COMPILED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN

and

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

Dated: 22-7-1997

ORDER/JUDGMENT

$$M_{\odot} A_{\odot} / R_{\odot} A_{\odot} / C_{\odot} \approx 1.0$$

T 2 NO

(w, p)

Admitted and Interim directions
Issued

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs. केन्द्रीय प्रशासनिक अदालत

केन्द्रीय प्रशासनिक अधिकरण Central Administrative Tribunal

31 113 1497

हैदराबाद आयपीठ
HYDERABAD BENCH

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